

BY SPEED POST

Government of Odisha  
General Administration Department

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VACANCY CIRCULAR

No. 14173 /Gen. Bhubaneswar, Dated the 16<sup>th</sup> May, 2014  
GAD-FE-ST-0023-2014

From:

Shri N. C. Mishra, OAS(SAG)  
Additional Secretary to Government  
Tel: 0674- 2322369, Fax: 0674- 2393721.

To

The Registrar General, Gauhati High Court, Assam, Gauhati

**Sub: Invitation of applications from the eligible and willing persons for appointment as Judicial Member in the Odisha Administrative Tribunal.**

Sir/Madam,

I am directed to say that one Division Bench of Odisha Administrative Tribunal consisting of one Judicial Member and one Administrative Member has been constituted in this Department Notification dated 18.2.2014. The State Govt. have decided to invite applications from the eligible and willing persons for filling up the post of one Judicial Member in the OAT. The Odisha Administrative Tribunal has its Principal Bench at Bhubaneswar and the Permanent Bench at Cuttack. The post carries the pay scale of Rs.80,000/- (fixed) reduced by the gross amount of service pension wherever applicable plus such other allowances on Rs.80,000/- .

2. The following provisions of the Administrative Tribunals (Amendment) Act, 2006 are quoted below for guidance.

(i) The conditions of service of the Member, OAT shall be the same as applicable to Judges of the High Court.

(ii) A person shall not be qualified for appointment as a Judicial Member unless he is or qualified to be a Judge of a High Court or he has for at least two years held the post of a Secretary to the Government of India in the Department of Legal Affairs or the Legislative Department including Member-Secretary, Law Commission of India or held a post of Additional Secretary to the Government of India in the Department of

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Legal Affairs and Legislative Department at least for a period of five years."

In view of the above provisions of A.Ts (Amendment) Act, 2006, the Members of Bar who are qualified for appointment as a Judge of the High Court in terms of the constitutional provisions are also qualified for appointment as Judicial Member in the Administrative Tribunal. For this purpose, the practising Advocates who have declared an income of at least Rs.3.00 lakhs per annum in each of the three years preceding the year of selection would fulfill the guidelines of Govt. of India.

(iii) A Member shall hold office as such for a term of five years from the date on which he enters upon his office extendable by one more term of five years, provided that no Member shall hold office as such after he has attained the age of sixty-five years.

(iv) Where a serving Government officer is appointed as a Member, he shall be deemed to have retired from the service to which he belonged on the date on which he assumed the charge of the Member but his subsequent service as Member shall, at his option, be reckoned as a post-retirement re-employment counting for pension and other retirement benefits in the service to which he belonged.

3. It is requested that the above vacancy may kindly be circulated for wide publicity and name of such eligible persons who are willing to be considered for the post of Judicial Member in the OAT may be forwarded along with their applications/bio-data in the enclosed Annexure as well as the information on the following points.

- (a) It should be clearly stated that the person(s) is/are clear from vigilance angle. In case any penalty had been imposed in the past against any officer under the relevant Service Rules, the details of the same may also be furnished.
- (b) Original CR dossiers, failing which certified copies of Confidential Reports for the last ten years in respect of recommended officers, may also be sent positively along with the applications.
- (c) Interested officers may also send advance copies of their applications. Advance copies of the applications would be considered only if the actual applications are later received with all the above necessary requirements from the cadre controlling authorities.

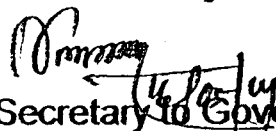
4. Retired officers may send their applications directly.

5. The applications should reach the Special Secretary to Government of Odisha, General Administration Department, Odisha Secretariat, Bhubaneswar- 751 001 on or before 15.7.2014. Applications received after the due date will not be entertained. Applications/bio-data which are found incomplete and information required under para 3 (a)(b)(c) wherever applicable are not received shall also be summarily rejected.

6. It has also been our experience in the past that sometimes persons selected for appointment seek extension of time on one pretext or the other and quite often decline to join later without cogent reasons which would vitiate the entire selection exercise. It is, therefore, requested that particulars of only those persons may be forwarded who, once selected, will be joining the Odisha Administrative Tribunal.

This vacancy circular is being uploaded in this Department website [www.orissa.gov.in/ga/](http://www.orissa.gov.in/ga/) and also going to publish in English and Odia dailies.

Yours faithfully,

  
Additional Secretary to Government

Memo No. 14174 / Gen Date: 16<sup>th</sup> May, 2014

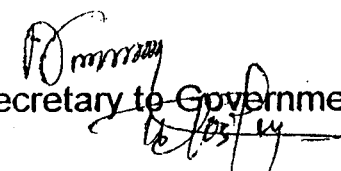
Copy forwarded to the Secretary to Government of India, Department of Personnel & Training, North Block, New Delhi / Registrar, OAT, Bhubaneswar for information.

  
Additional Secretary to Government

Memo No. 14175 / Gen Date: 16<sup>th</sup> May, 2014

Copy forwarded to the Head, State Portal Group, Odisha Secretariat, Bhubaneswar for information and necessary action.

He is requested to upload this advertisement in the official website of G.A. Department immediately.

  
Additional Secretary to Government

**PARTICULARS/BIO-DATA FOR THE POST OF JUDICIAL MEMBER**  
**IN THE ODISHA ADMINISTRATIVE TRIBUNAL**

1. Name :
2. Date of birth  
(attach documentary proof) :
3. Educational Qualification :
4. Address  
(a) Permanent :  
  
(b) Present Communication :  
  
(c) Tel No. & E-mail ID, if any :
5. Current/ Past Service :
  - i. High Court Judge
  - ii. Indian Legal Service
  - iii. Judicial Service
  - iv. Member of the Bar
6. Details of postings :
7. Experience in completed years :
  - i. Lower Courts
  - ii. High Court
  - iii. Supreme Court
  - iv. Judicial Service
8. In the case of High Court Judges  
(date of appointment as High  
Court Judge and place of posting) :
9. Date of superannuation (if applicable) :

**10. In case of Members of Bar**

**(a) Details of income during the last  
3 financial years**

**(copy of the income-tax returns to be attached)**

- i. Financial year 2013-14 :
- ii. Financial year 2012-13 :
- iii. Financial year 2011-12 :

**(b) Details of Registration in the Bar :  
(attach copy of the R.C)**

**(c) Whether qualified for appointment :  
as High Court Judge as per  
Article 217(2) of the Constitution**

**11. Special knowledge in dealing with :  
service matters and laws  
(please elaborate)**

The information furnished above is correct to the best of my knowledge  
and belief.

SIGNATURE